

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 415**  
**IA/6126/ND/2023IA/5486/ND/2023 in IB/284/(PB)/2021**

**IN THE MATTER OF:**

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

**Under Section 7 of IBC,2016**

**Order delivered on 10.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Naman Joshi, Adv. Guneet Sidhu, Adv. Aparajita
For the Respondent	: Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv. Shaurya

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Petitioner is present and submitted that Hon'ble Principal Bench dismissed the transfer application and seeks some time to file the copy of the order passed by Hon'ble Principal Bench.

List the matter on **30.05.2024**.

**Sd/-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**